

RESUME OF WORK DONE BY LOK SABHA

(EIGHTH LOK SABHA—NINTH SESSION)

(6th November to 15th December, 1987)



**LOK SABHA SECRETARIAT
NEW DELHI**

January, 1988/Magha, 1909 (Saka)

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PREFACE

This publication contains a brief resume of work done by Eighth Lok Sabha during the Ninth Session i.e. from 6th November to 15th December, 1987.

NEW DELHI ;
January, 1988

Magha, 1909 (Saka)

SUBHASH C. KASHYAP,
Secretary-General.

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**RESUME OF WORK DONE BY THE EIGHTH LOK SABHA
DURING THE NINTH SESSION, NOVEMBER—
DECEMBER, 1987**

1. DURATION OF SESSION

Date of commencement	...	...	...	6 November, 1987
Date of adjournment <i>sine die</i>	...	...	...	*15 December, 1987
Date of prorogation	..	...	...	18 December, 1987
Number of days of sittings	...	...	...	28
Number of hours of sittings	...	...	...	176 hours and 37 minutes

* The session was originally to conclude on Friday, the 11th December, 1987. On 10th December, 1987, House agreed to sit also on 14th and 15th December, 1987 as suggested by the Minister of Parliamentary Affairs.

2. BILLS

(i) Government Bills

Sl. No.	Title of the Bill	Date of introduction	Date of laying on the Table (in the case of Bills passed by Rajya Sabha)	Date of discussion	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9
					H	M		
1.	The Aurville (Emergency Provisions) Amendment Bill, 1987.	9-11-87	—	12-11-87 (Consideration and passing)	1 03	—	—	Passed
2.	The Air (Prevention and Control of Pollution) Amendment Bill, 1987.	30-7-87 (Earlier Session)	—	9-11-87 10-11-87 11-11-87 (Consideration and passing)	4 11	2	2	Passed, as amended
3.	The Constitution (Scheduled Tribes) Order (Amendment) Bill 1987.	10-11-87	—	12-11-87 18-11-87 19-11-87 (Consideration and passing)	2 25	—	—	Passed

4.	The High Court Judges (Conditions of Service) Amendment Bill, 1987.	11-11-87	—	30-11-87 (Consideration and passing)	3	28	3	—	Passed	
5.	The Shipping Develop- ment Fund Committee (Abolition) Amendment Bill, 1987.	24-8-87 (Earlier Session)	—	16-11-87 (Consideration and passing)	0	32	—	—	Passed	
6.	The National Housing Bank Bill, 1987.	28-8-87 (Earlier Session)	—	16-11-87 19-11-87 20-11-87 23-11-87 (Consideration and passing)	6	00	40	5	Passed, as amended	
7.	The Representation of the People (Third Amendment) Bill, 1987, as passed by <i>Rajya Sabha</i> .	—	19-11-87	23-11-87 (Consideration and passing)	0	48	—	—	Passed	
**8.	The Metro Railways (Construction of Works) Amendment Bill, 1987 as passed by <i>Rajya Sabha</i> .	—	19-11-87	26-11-87 1-12-87 (Consideration and passing)	}					Passed
**9.	The Railway Claims Tribunal Bill, 1987.	23-11-87	—	26-11-87 1-12-87 (Consideration and passing)	}					Passed
					2	58	—	—		

* The Motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1987 (No. 5 of 1987).

** Discussed together.

1	2	3	4	5	H M		6	7	8	9
10.	The Authorised Trans- lations (Central Laws) Amendment Bill, 1987, <i>as passed by Rajya Sabha.</i>	—	23-11-87	—			—	1	—	Pending
11.	The Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Amendment Bill, 1987.	23-11-87	—	30-11-87 (Consideration and passing)		0	33	—	—	Passed
12.	The Regional Rural Banks (Amendment) Bill, 1987.	28-8-87 (Earlier Session)	—	23-11-87 25-11-87 26-11-87 (Consideration and passing)		5	08	25	—	Passed
*13.	The Constitution (Fifty- sixth Amendment) Bill, 1987.	27-2-87 (Earlier Session)	—	24-11-87 (Consideration and passing)		2	42	6	1	Passed, as amended
14.	The Equal Remunera- tion (Amendment) Bill, 1987, <i>as passed by Rajya Sabha.</i>	—	25-11-87	7-12-87 9-12-87 (Consideration and passing)		3	29	7	—	Passed
15.	The Illegal Migrants (Determination by Tri- bunals) Amendment Bill, 1987.	26-11-87	—	—		0	21	57	—	Pending

16.	The All India Council for Technical Education Bill, 1987, as passed by <i>Rajya Sabha</i> .	—	30-11-87	9-12-87 15-12-87 (Consideration and passing)	2	18	5	—	Passed
17.	The Railways Bill, 1986.	25-4-86 (Earlier Session)	—	2-12-87 Motion for further extension of time for presentation of the Report of the Joint Committee	0	01	—	—	A motion for further extension of time for presentation of the Report of the Joint Committee upto the last day of the Budget Session, 1988, adopted.
18.	The Cine-Workers and Cinema Theatre Workers (Regulation of Employment) Amendment Bill, 1987, as passed by <i>Rajya Sabha</i> .	—	3-12-87	—	—	—	—	—	Pending
19.	The Lokpal Bill, 1985.	26-8-85 (Earlier Session)	—	7-12-87 (Motion for further extension of time for presentation of the Report of Joint Committee)	0	01	—	—	A motion for further extension of time for presentation of Report of the Joint Committee upto the last day of Budget Session, 1988, adopted.
**20.	The Finance (Amendment) Bill, 1987.	7-12-87	—	8-12-87 (Consideration and passing)	1	10	—	—	Passed

* The short title of the Bill was changed with Constitution (Fifty-eight Amendment Bill, 1987 by Lok Sabha through an Amendment to clause.

** The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Finance (Amendment) Ordinance, 1987 (No. 6 of 1987).

1	2	3	4	5	6	7	8	9
					H	M		
21.	The Customs and Central Excises Laws (Amendment) Bill, 1987.	7-12-87	—	—	—	—	—	Pending
22.	The Appropriation (No. 5) Bill, 1987.	7-12-87	—	7-12-87 (Consideration and passing)	0 03	—	—	Passed
23.	The Administrative Tribunals (Amendment) Bill, 1987, as passed by Rajya Sabha,	—	9-12-87	15-12-87 (Consideration and passing)	0 05	—	—	Passed
24.	The Chandigarh (Delegation of Powers) Bill, 1987.	11-12-87	—	15-12-87 (Consideration and passing)	0 11	—	—	Passed
25.	The Direct Tax Laws (Amendment) Bill, 1987.	11-12-87	—	14-12-87 15-12-87 (Consideration and passing)	1 21	2	—	Passed
26.	The Alcock Ashdown Company Limited (Acquisition of Undertakings) Bill, 1987.	14-12-87	—	—	—	—	—	Pending

27.	The Commission of Sati (Prevention) Bill, 1987.	14-12-87	—	15-12-87 (Consideration and passing)	4 07 38 9	Passed, as amended.
28.	The Motor Vehicles Bill, 1987.	11-5-87 (Earlier Session)	—	15-12-87 (Motion for withdrawal of the Bill)	0 01 — —	Bill, withdrawn by leave of the House.
29.	The Indian Medical Council (Amendment) Bill, 1987, as introduced in Rajya Sabha.	—	—	15-12-87 (Motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee)	0 02 — —	Motion for concurrence adopted.

SUMMARY

1. Bills pending at the end of the 2nd part of the 8th Session	...	13
2. Bills Introduced	...	13
3. Bills opposed at introduction stage	...	1
4. Bills passed by Rajya Sabha and laid on the Table	...	7
5. Bills passed by Rajya Sabha and returned by Lok Sabha with amendments	...	Nil
6. Bills returned by Rajya Sabha with amendments and laid on the Table	...	Nil
7. Bills passed	...	20
8. Bills negatived	...	Nil
9. Bills withdrawn	...	1
10. Bills part-discussed	...	Nil
11. Motions for adjournment of debate on Bills adopted	...	Nil
12. Bills referred to Select Committee	...	Nil
13. Bills referred to Joint Committee	...	Nil
14. Bills reported by Select Committee	...	Nil
15. Bills reported by Joint Committee	...	Nil
16. Bills originating in and referred to Joint Committee by Rajya Sabha in respect of which motion for concurrence was adopted by Lok Sabha	...	1
17. Bills pending at the end of the Ninth Session vide Para No. 2024 of Lok Sabha Bulletin—Part II, dated 29-12-87	...	12

(ii) Private Members Bills

Sl. No.	Title of the Bill and member-in-charge	Date of introduction	Date of laying on the Table (in case of Bills passed by Rajya Sabha)	Date of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9
					H	M		
1.	The Constitution (Amendment) Bill, 1987 (<i>Amendment of article 54</i>) by Shri V.S. Krishna Iyer.	6-11-1987	7	—	—	—	—	Pending
2.	The Passports (Amendment) Bill, 1987 (<i>Amendment of section 10</i>) by Shri Syed Shahabuddin.	6-11-1987	—	—	—	—	—	Pending
3.	The Forest (Conservation) Amendment Bill, 1987 (<i>Amendment of section 2, etc.</i>) by Shri V. Sobhanadreeswara Rao.	6-11-1987	—	—	—	—	—	Pending
4.	The Tobacco Board (Amendment) Bill, 1987 (<i>Amendment of section 8, etc.</i>) by Shri V. Sobhanadreeswara Rao.	6-11-1987	—	—	0-03 minutes taken on introduction of Bills, at S. Nos. 1 to 4.	—	—	Pending

1	2	3	4	5	6	7	8	9
					H M			
5.	The Constitution (Amendment) Bill, 1985 (Amendment of article 244, etc.) by Shri Piyus Tiraky.	10-5-1985 (Earlier Session)	—	28-8-1987 (Second Part of Eighth Session) 6-11-1987 20-11-1987 4-12-1987 (Further consideration).	4-31 (excluding 0-54 minutes taken during Second Part of Eighth Session)	Nil	Nil	The motion was declared as not carried in accordance with the Rule 157 of Rules of Procedure and in accordance with the Constitution
6.	The Human Resources (Utilisation) Bill, 1987 by Shri Santosh Kumar Singh.	20-11-1987	—	—	—	—	—	Pending
7.	Constitution (Amendment) Bill, 1987 (Insertion of new article 30A) by Shri Syed Shahabuddin.	20-11-1987	—	—	—	—	—	Pending
8.	The Administrative Tribunals (Amendment) Bill, 1987 (Insertion of new section 2A) by Shri K. Ramamurthy.	20-11-1987	—	—	—	—	—	Pending
9.	The Constitution (Amendment) Bill, 1987 (Amendment of article 276) by Shri S.G. Gholap.	20-11-1987	—	—	—	—	—	Pending

10.	The Recognition of Trade Unions Bill, 1987 by Prof. Madhu Dandavate.	20-11-1987	—	—	—	—	—	Pending
11.	The Blind Persons (Employment) Bill, 1987 by Prof. Madhu Dandavate.	20-11-1987	—	—	—	—	—	Pending
12.	The Indian Penal Code (Amendment) Bill, 1987 (<i>Substitution of new section for section 306</i>) by Prof. Madhu Dandavate.	20-11-1987	—	—	—	—	—	Bill removed from the Register of Pending Bills.
13.	The Constitution (Amendment) Bill, 1987 (<i>Amendment of article 30</i>) by Shri Thampian Thomas.	20-11-1987	—	—	—	—	—	Pending
14.	The Constitution (Amendment) Bill, 1987 (<i>Amendment of Tenth Schedule</i>) by Shri Shanteram Naik.	20-11-1987	—	—	—	—	—	Pending
15.	The Prohibition of Sati Bill, 1987 by Shrimati Beesavarajewari.	20-11-1987	—	—	—	0—04 minutes taken on introduction of Bills at S. Nos. 6 to 15.	—	Bill removed from the Register of Pending Bills.
16.	The Youth Bill, 1987 by Shri Hannan Mollah.	4-12-1987	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
					H M			
17.	The Constitution (Amendment) Bill, 1987 (<i>Substitution of new article for article 201</i>) by Shri V.S. Krishna Iyer.	4-12-1987	—	—	—	—	—	Pending
18.	The Constitution (Amendment) Bill, 1987 (<i>Insertion of new article 30A</i>) by Shri S.M. Guraddi.	4-12-1987	—	—	—	—	—	Pending
19.	The Public Interest Litigation Bill, 1987 by Shri Shantaram Naik.	4-12-1987	—	—	—	—	—	Pending
20.	The Bureau of Indian Standards (Amendment) Bill, 1987 (<i>Amendment of Section 14</i>) by Shri Shantaram Naik.	4-12-1987	—	—	—	—	—	Pending
21.	The Constitution (Amendment) Bill, 1987 (<i>Amendment of article 51A</i>) by Shri Shantaram Naik.	4-12-1987	—	—	—	—	—	Pending
22.	The Sati Prevention Bill, 1987 by Shri Ram Bahadur Singh.	4-12-1987	—	—	—	—	—	Bill removed from the Register of Pending Bills.

23.	The Prohibition of Tests for Pre-birth Sex Determination Bill, 1987 by Shri-mati Meira Kumar.	4-12-1987	—	—	0 05 minutes taken on introduction of Bills at S. Nos. 16 to 23.	—	—	Pending
24.	The Constitution (Amendment) Bill, 1985 (<i>Insertion of new article 15A</i>) by Shri Thampan Thomas.	23-8-1985 (Earlier Session)	—	4-12-87 (consideration)	2 18	Nil	Nil	Discussion on the motion for consideration not concluded. Pending.

SUMMARY

1. Bills pending at the end of the Second Part of Eighth Session	...	229
2. Bills introduced	...	22
3. Bills—motion for introduction negatived	...	Nil
4. Bills discussed	...	2
5. Bills withdrawn	...	Nil
6. Bills negatived	...	1
7. Bills removed from the Register of Pending Bills	...	5
8. Bills Part-discussed	...	1
9. Bills pending at the end of the session <i>vide</i> para No. 2025 of Bulletin in-Part II, dated 29-12-87	...	245

3. CALLING ATTENTION

Sl. No.	Brief Subject	Name of Member who called the attention	Name of Minister	Date of statement	Time taken H M
1	2	3	4	5	5
*1.	Reported negotiations between the Government of India and the Union Carbide Corporation for an out-of-court settlement in regard to payment of Compensation for victims of Bhopal Gas tragedy.	—	—	—	—
2.	Situation in the North Eastern region particularly the boundary dispute between Assam and Nagaland and steps taken by the Government in that regard.	Shri Amal Datta	Shri Buta Singh	18-11-87	1 56

* Calling Attention was selected For 17 November, 1987. At the meeting of Business Advisory Committee held on 16 November, 1987, Speaker, however, agreed to allow a short duration discussion on the subject instead of Calling Attention. The item was accordingly included in the List of Business for 18-11-1987 in the name of members who had gained priority in the ballot of Calling Attention. The discussion which remained inconclusive on that day was resumed and concluded on 23 November, 1987.

1	2	3	4	5
3.	Situation arising out of the closure of two units of M/s. ACC Babcock Ltd. at Shahbad in Karnataka and Durgapur in West Bengal and the steps taken by the Government to mitigate the hardships of workers.	Shri Veerendra Patil	Shri J. Vengal Rao ----- 23-11-1987	0 51
4.	Reported delay in setting up gas based fertilizer plants along the Hazira-Bijaipur-Jagdishpur Pipeline resulting in heavy losses to the Gas Authority of India and the steps taken by the Government to expedite the Projects.	Shri V. Kishore Chandra S. Deo	Shri R. Prabhu ----- 9-12-1987	0 55

4. DIVISIONS

No. of divisions held	...	...	11
-----------------------	-----	-----	----

5. FINANCIAL BUSINESS

Subject	Date of presentation	Date(s) of Discussion and voting	Time Taken
General Budget			
Supplementary Demands for Grants in respect of Budget (General) for 1987-88.	30.11.87	2.12.87	H. M. 6 51
		3.12.87	
		4.12.87	
		7.12.87	

6. LEAVE OF ABSENCE

Sl. No.	Name of Member	Period for which leave granted	Date when leave granted
1.	Shri Gangadhar S. Kuchan	10th to 28th August, 1987.	1.12.1987
2.	Shri M.V. Chandrasekhara Murthy	3rd to 25th August, 1987.	
3.	Shri A.R. Murugaiah	1st to 28th August, 1987.	
4.	Shri S.S. Ramaswamy Padayachi	(i) 8th to 12th May, 1987.	
		(ii) 27th July to 28th August, 1987; and	
		(iii) 6th to 26th November, 1987.	
5.	Shri Sunil Dutt	(i) 27th April to 12th May, 1987 and	
		(ii) 27th July to 24th August, 1987.	
6.	Dr. A Kalanidhi	6th November to 11th December, 1987.	
7.	Shri Khurshid Alam Khan	18th November to 2nd December, 1987.	
8.	Shri Martand Singh	8th to 30th November, 1987.	
9.	Shri V.N. Gadgil	16th November to 11th December, 1987.	

7. MOTIONS

(i) Motion under rule 191

S. No.	Brief Subject	Motion under rule	Name of Member who moved	Date of discussion	Time taken	Remarks
					H M	
1.	Extension of the time for presentation of the Report of the Joint Committee to enquire into Bofors Con-tract upto last day of the first week of the Budget session, 1988.	191	Shri B. Shankaranand	6.11.87	0 44	Adopted

(ii) Motion of No-Confidence in the Council of Ministers

Sl. No.	Brief Subject	Under Rule	Member	Date on which leave of House asked for	Whether leave was granted by the House	Date of discussion	Time taken H. M.	Decision of the House	Remarks
1	2	3	4	5	6	7	8	9	10
1.	Want of confidence in the Council of Ministers.	198	Shri K.P. Unnikrishnan	—	—	—	—	—	On 8th December, 1987, when item was reached, the Speaker informed the House that he had received a notice of motion of No-Confidence in the Council of Ministers, from Shri K.P. Unnikrishnan, MP. The Member was not however, present in the House to ask for leave.

1	2	3	4	5	6	7	8	9	10
2.	Want of confidence in the Council of Ministers.	198	Shri C. Madhav Reddy	10.12.1987	Leave granted	10th and 11th December, 1987.	H. M. 12 45	Negated by voice vote.	Three identical notices signed by Shri C. Madhav Reddy and 14 other members were received in the afternoon of 9th December, 87. As three members had signed more than once and first signatory in all the notices was Shri C. Madhav Reddy, this was treated as a single notice.

8. OATH OR AFFIRMATION

Sl. No.	Name of Member	Constituency	Oath/ Affirmation	Language in which oath/ affirmation made	Date of taking oath/ affirmation
1.	Shri Tandel Gopalbhai Kalanbhai	Daman & Diu	Oath	Hindi	11.11.87

9. OBITUARY REFERENCES

Sl. No.	Name	Date of death	Date on which obituary reference made	Time taken
1.	Dr. K. G. Adiyodi (Sitting Member)	22.10.87		
2.	Shri Dalbir Singh (Sitting Member)	30.10.87		
3.	Shri Asjad Ali (Member, Second Lok Sabha)	31.8.87		
4.	Dr. Pashupati Mandal (Member, Fourth Lok Sabha)	16.9.87		
5.	Shri Ramsahai Pandey (Member, Fifth Lok Sabha)	21.9.87		
6.	Shri M. Gopalaswami Thenkondar (Member, Third Lok Sabha)	22.9.87	6.11.87	0 08
7.	Dr. Vasant Kumar Pandit (Member, Seventh Lok Sabha)	25.9.87		

H. M.

8.	Shri Khushiram Sharma (Member, First Lok Sabha)	29.9.87		
9.	Shri Ajit Singh (Member, Second Lok Sabha)	8.10.87		
10.	Shri Atamdas (Member, Fourth Lok Sabha)	10.10.87		
11.	Shri Jaideep Singh (Sitting Member)	20.11.87	23.11.87	0 02
12.	Shri G.L. Dogra (Sitting Member)	27.11.87		
13.	Shri Narain Din (Member, Second Lok Sabha)	28.10.87		
14.	Shri Ram Avtar Sharma (Member, Fourth Lok Sabha)	29.10.87	27.11.87	0 23
15.	Shri Sheo Narain (Member, Sixth Lok Sabha)	11.11.87		
16.	Shri Jashwantraj Mehta (Member, Third Lok Sabha)	26.11.87	4.12.87	0 01

10. PAPERS LAID ON THE TABLE

(i) By Government	...	984
(ii) By Private Member	...	NIL

11. PERSONAL EXPLANATIONS UNDER RULE 357

Brief Subject	Name of Member who made the personal explanation	Date	Time taken
Certain happenings in the House during the day	Shri Ram Dhan	17.11.1987	0 55
	Prof. K.K. Tewari		
			H. M.

12. PETITIONS

Presented by Members	...	two
-----------------------------	------------	------------

13. PRIVILEGE MATTERS

Sl. No.	Brief Subject	Name of the member who raised the matter	Date on which matter brought before the House	Time taken	Decision of the House
1	2	3	4	5	6

H M

1. Notice received on 20th October, 1987 from the Assistant Registrar of the Supreme Court of India regarding the appearance of the Speaker before the Court on 9th November, 1987, in connection with transfer petition (Civil) No. 461 of 1987 and Civil Miscellaneous Petition No. 20825 of 1987, seeking to transfer Civil Writ No. 2470 of 1987 filed by Sarvashri Ram Dhan and Satpal Malik, MPs. against Union of India, Speaker, Lok Sabha and Chairman, Rajya Sabha, challenging the validity and constitutionality of the Constitution (Fifty-Second Amendment) Act, 1985, from the High Court of Delhi to the Supreme Court of

The Speaker observed that as per established practice and convention, he had decided not to respond to the notice and had passed on the relevant papers to the Minister of State in the Ministry of Law and Justice for taking such action as he might deem fit to apprise the Supreme Court of the correct constitutional position and well established conventions of the House.

0 01

6.11.1987

—

1	2	3	4	5	6
				H M	
2.	Petition by Shri Ram Pyare Panika, M.P., against Shri Lalduboma, M.P., under paragraph 6 of the Tenth Schedule to the Constitution of India and rule 6 of the Members of Lok Sabha (Disqualification on ground of Defection) Rules, 1985.	—	16.11.1987	0 01	The Speaker observed that after having received the comments of Shri Lalduboma and the Leader of the Legislature party concerned and having regard to the nature and circumstances of the case, he had decided to refer the petition to the Committee of Privileges under rule 7(4) of the Members of Lok Sabha (Disqualification on ground of Defection) Rules, 1985, for making a preliminary enquiry and submitting a report to him.
3.	Question of privilege regarding alleged non-intimation of arrest/detention of Shri Vidyacharan Shukla, MP, at New Delhi and giving of wrong information to the Speaker and through him to the House on 16th November, 1987.	Sarvashri K.P. Unnikrishnan, Arif Mohammed Khan, S. Jaipal Reddy, Vidyacharan Shukla and Raj Kumar Rai	17.11.1987	0 04	The Speaker observed that the question of arrest/detention of Shri Vidyacharan Shukla on 16th November, 1987, as alleged by some members was a serious matter involving the prestige, rights and privileges of the House and of its members. The questions that arose were— (i) If Shri Vidyacharan Shukla was actually detained at 12.30 PM by the Delhi Police, why was the Speaker not immediately informed of the detention particularly when the House was in session and the detention

was taking place in Delhi itself and there could hardly be any difficulty in immediate communication ?

(ii) Why wrong information was given to the Speaker and through him to the House to the effect that Shri Shukla had not been detained while actually he was detained for 3½ hours ?

The Speaker further observed that he was satisfied that there was a *prima facie* case needing inquiry. He had, therefore, decided to refer the matter to the Committee of Privileges to make an early inquiry on high priority basis and report to the House.

4. Shouting of slogan from the Visitors' Gallery.

— 23-11-1987 0 03

The Deputy Speaker informed the House that a visitor who shouted from the Visitors' Gallery at about 11.30 hours had been taken into custody immediately by the Director, Security. The visitor had made a statement and expressed regret for his action. He had also begged pardon for the same. On a motion moved by the Minister of State in the Ministry of Parliamentary Affairs, the House resolved that the visitor had committed a grave offence and was guilty of the contempt of the House. The House further resolved that in view of the regret expressed by him, he be let off with a stern warning on the rising of the House on that day.

1	2	3	4	5	6
5.	Question of privilege against Shri H.K.L. Bhagat, Minister of Parliamentary Affairs for allegedly intimidating Sarvashri Ram Dhan and Raj Kumar Rai, MPs, by issuing a whip to them on 17th November, 1987, in the House and suppressing their freedom of speech.	Sarvashri Ram Dhan, K.P. Unnikrishnan, S. Jaipal Reddy, Prof. Madhu Dandavate and Shri Vidyacharan Shukla	14-12-1987	H M 3 36	The Speaker gave his consent to Shri Ram Dhan to the raising of the question of privilege in the House under rule 222. Shri Ram Dhan then sought leave of the House. The leave was granted and Shri Ram Dhan raised the question of privilege. After the matter was discussed in the House at length, none of the members moved any motion either for decision by the House or for reference of the matter to the Committee of Privileges under rule 226.

14. QUESTIONS

(i) *Starred Questions*

- | | |
|--|------|
| (a) Number of Questions put down in Question Lists for Oral answers. | *536 |
| (b) Number of questions Orally answered. | 170 |

(ii) *Short Notice Questions*

- | | |
|---|---|
| (a) Number of questions put down in Short Notice Question Lists | 5 |
| (b) Number of Short Notice Questions Orally answered | 5 |

(iii) *Unstarred Questions*

Number of questions for which Written answers were laid including those put down for oral answers but not reached for oral answers.	**5887
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* Includes 16 Starred Questions withdrawn/postponed/deleted/transferred from one Ministry to another.

** Includes 90 Unstarred Questions withdrawn/postponed/deleted/transferred from one Ministry to another.

(iv) Half-an-Hour Discussion arising out of answers to Questions

Sl. No.	Brief subject	Name of the Member who raised the discussion	Date	Ministry/ Department	Time Taken	
					H	M
1.	Five Star Hotels	Shri Shantaram Naik	16-11-87	Tourism	0	35
2.	Training of Senior Officers abroad	Dr. G.S. Rajhans	25-11-87	Personnel, Public Grievances and Pensions	0	55
3.	Rate of Inflation by 1988	Dr. G.S. Rajhans	30-11-87	Finance	0	47
4.	Functioning of Kota Atomic Power Station	Shri Virdhi Chander Jain	2-12-87	Atomic Energy	0	40
5.	Payment of Wages to beneficiaries of NREP	Prof. Saif-Ud-Din Soz	4-12-87	Agriculture	1	08
6.	Guidelines on Wage Policy of Public Enterprises.	Dr. Datta Samant	9-12-87	Industry	0	27

15. RESIGNATION BY MEMBERS

Name	State	Constituency	Date from which resignation took effect	Date of issue of notification in Gaze te/ publication in Bulletin	Date of announcement in the House	Remarks
Shri Chingwang Konyak	Nagaland	Nagaland	2-12-87	2-12-87	2-12-87	Elected to Nagaland Legislative Assembly on 20-11-87

16. RESOLUTIONS

(i) Statutory Resolutions

Sl. No.	Subject	Article/ section of Constitution/ Act	Name of Member who moved	Date of moving and discussion	Time taken	Ministry/ Department concerned	Remarks
1	2	3	4	5	6	7	8
					H M		
1.	Approval of the continuance in force of the proclamation dated 11-5-87 in respect of Punjab, issued under article 356 of the Constitution by the President, for a further period of six months w.e.f. 11-11-1987.	356	Shri Buta Singh	6-11-1987 9-11-1987	4-54	Home Affairs	Adopted
**2.	Disapproval of the Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1987 (Ordinance No. 5 of 1987).	123	Dr. Chinta Mohan	12-11-1987 18-11-1987 19-11-1987	2-24	Welfare	Negative
**3.	Disapproval of the Finance (Amendment) Ordinance, 1987 (Ordinance, No. 6 of 1987).	123	Shri C. Janga Reddy	8-12-1987	1-08	Finance	Negative

* Discussed along with the motion for consideration of the Constitution (Scheduled Tribes) Order (Amendment) Bill, 1987.

** Discussed along with the motion for consideration of the Finance (Amendment) Bill, 1987.

(II) Private Members' Resolution

Subject	Name of Member who moved	Date (s) of moving and discussion	Time Taken	Ministry/ Department	Remarks
Measures for upliftment of Tribal People.	Shri Dileep Singh Bhuria	16-4-1987 30-4-1987 (First Part of Eighth Session) 7-8-1987 21-8-1987 (Second Part of Eighth Session) 13-11-1987 11-12-1987	H M	Welfare	Discussion not concluded
			3—55		
			(excluding 7 hours and 43 minutes taken during First and Second Parts of Eighth Session).		

17. SHORT DURATION DISCUSSIONS (RULE 193)

Sl. No.	Subject	Under rule	Name of members who raised the discussion	Date (s) of discussion	Time taken	Ministry/ Department concerned	Remarks
1	2	3	4	5	6	7	8
					H M		
1.	Statement made by the Prime Minister in the House on 9-11-1987 regarding situation in Sri Lanka.	193	Shri Dinesh Goswami	10-11-87 11-11-87	6 14	External Affairs	
2.	Situation arising out of the incident of 'Sati' at Deorala village in Rajasthan and the steps proposed by the Union Government to prevent such deplorable incidents in future.	193	Dr. Chinta Mohan	12-11-87 13-11-87 16-11-87	7 38	Human Resource Development	
*3.	Reported negotiations between the Government of India and the Union Carbide Corporation for an out-of-court settlement in regard to payment of compensation for victims of Bhopal gas tragedy.	193	Shri I Rama Rai	18-11-87 23-11-87	4 11	Industry	

4. Situation arising out of the natural calamities, with particular reference to drought, floods and cyclone.	193	Shri Dinesh Goswami	24-11-87 1-12-87 2-12-87	7	39	Agriculture	
5. Rise in prices of essential commodities.	193	Dr. Chinta Mohan	26-11-87 3-12-87	4	06	Food and Civil Supplies	Discussion not concluded.
6. Statement made by the Minister of State for External Affairs in the House on 7-12-87 regarding the recent developments in the U.S. Congress on South Asia.	193	Shri S. Jaipal Reddy	7-12-87 8-12-87	4	46	External Affairs	
7. Closure of a number of industrial units.	193	Shri Amal Datta	8-12-87	1	30	Industry	Discussion not concluded.
8. Recent cases of alleged violation of the Foreign Exchange Regulation Act by certain individuals and companies and the action taken by the Government in this matter.	193	Prof. Madhu Dandavate	9-12-87	2	14	Finance	
9. Report of inquiry into events and circumstances leading to the arrangements entered into with Fairfax Group Inc., laid on the Table of the House on 9-12-1987.	193	Shri Indrajit Gupta	14-12-87	6	28	Finance	

* As decided by the Business Advisory Committee, Calling Attention converted into discussion under rule 193.

18. STATEMENTS

(i) *Suo-motu* statements made/laid by Ministers under Rule 372

Sl. No.	Subject	Name of the Minister	Date	Time taken	
1	2	3	4	5	
				H	M
*1.	Grant of <i>Sammen Pension</i> to 97 eminent freedom fighters with effect from 2nd October, 1987.	Shri Chintamani Panigrahi	9-11-87	0	08
2.	Accident to 122 Up New Delhi-Madras, Tamil Nadu Express on 7 November, 1987.	Shri Madhavrao Scindia	9-11-87	0	02
3.	Situation in Sri Lanka.	Shri Rajiv Gandhi	9-11-87	0	15
4.	Drought and flood situation in the country and the relief measures undertaken by the Government.	Shri Yogendra Makwana	11-11-87	0	10
5.	Prime Minister's visits abroad.	Shri Rajiv Gandhi	11-11-87	0	12
6.	Procurement/minimum support prices for Rabi crops of 1987-88.	Shri Yogendra Makwana	12-11-87	0	02
7.	Government Business for the week commencing the 16th November, 1987.	Shrimati Sheila Dikshit	13-11-87	0	10
8.	Situation in Fiji.	Shri K. Natwar Singh	16-11-87	0	08

* Also laid on the Table a list showing the names.

1	2	3	4	5	
					H M
9.	Decision of Government to pay an instalment of Dearness Allowance to the Central Government employees w.e.f. 1st July, 1987.	Shri Narayan Datt Tiwari	19-11-87	0	02
10.	Fire incident in the Visakh Refinery of Hindustan Petroleum Corporation Ltd. (HPCL) on 11th November, 1987.	Shri Brahm Dutt	20-11-87	0	01
11.	Government Business for the week commencing the 23rd November, 1987.	Shri H.K.L. Bhagat	20-11-87	0	15
12.	Latest Developments in Sri Lanka.	Shri K. Natwar Singh	20-11-87	0	05
13.	Minimum support price of Toria Crop of 1987-88.	Shri G.S. Dhillon	30-11-87	8	01
14.	Government business for the week commencing the 30th November, 1987.	Shrimati Sheila Dikshit	30-11-87	0	11
15.	Fire accident in a Coach of 14 Dn. Ajmer-Delhi Fast Passenger train between Kishangarh and Mandawariya stations of Western Railway on 29 November, 1987.	Shri Madhavrao Scindia	1-12-87	0	02
16.	Government business for the week commencing the 7th December, 1987.	Shrimati Shiela Dikshit	4-12-87	0	14
17.	Recent deliberations in the US Congress on South Asia.	Shri K. Natwar Singh	7-12-87	0	02

1	2	3	4	5
				H. M.
18.	Correcting the reply given by the Minister on 5th May, 1987 to a Supplementary by Shri Ananta Prasad Sethi, MP, on starred Question No. 911 regarding telecommunication facilities in rural areas.	Shri Sontosh Mohan Dev	8-12-87	0 05
19.	Agreement concluded on 8th December, 1987 between General Secretary Gorbachev of USSR and President Reagan of USA on elimination of land based intermediate nuclear missiles.	Shri Rajiv Gandhi	9-12-87	0 13
20.	Change in timings of 'Sansad Samachar' by Doordarshan.	Shri Ajit Panja	9-12-87	0 04
21.	Correcting the reply given by the Minister on the 25th August, 1987 to starred question No. 422 by Dr. (Smt) Phulrenu Guha regarding telephone connections in West Bengal.	Shri Sontosh Mohan Dev	11-12-87	0 01
22.	Further information regarding agreement concluded on 8th December, 1987 between General Secretary Gorbachev of USSR and President Reagan of USA on elimination of land based intermediate nuclear missiles.	Shri K. Natwar Singh	14-12-87	0 15

(II) Matters Under Rule 377

(a) Details of Matters raised

Sl. No.	Subject	Name of member who raised the matter	Date	Time taken
1	2	3	4	5
				H. M.
1.	Need to provide more time for Oriya Programmes on TV and Radio by originating certain programmes from Cuttack and Sambalpur.	Shri Braja Mohan Mohanty		
2.	Need to check devastation by floods in North Bihar.	Dr. G.S. Rajhans		
3.	Need to convert metre-gauge railway line from Londa to Vasco-da-Gama into broad gauge.	Shri Shantaram Naik		
4.	Need to appoint a Committee of Members of Parliament to enquire into the reasons for disregarding the Judgement of Supreme Court for reducing the prices of drugs.	Shri Raj Kumar Rai	6-11-87	0 8
5.	Need to appoint a Committee of Members of Parliament to look into the question of decontrol of prices of certain iron based formulations used to prevent nutritional anaemia.	Dr. Chander Shekhar Tripathi		

1	2	3	5	5
				H. M.
6.	Need to establish a Kendriya Vidyalaya at Jharsuguda (Orissa).	Shri Sriballav Panigrahi		
7.	Need to instal an electronic Telephone Exchange at Ettumanoor in Kattayam district (Kerala).	Shri Suresh Kurup		
8.	Desirability of not giving effect to the decision to import cotton and viscose staple fibre in view of good crop in the country.	Shri V. Sobhanadreeswara Rao		
9.	Need to clear the request sent by the Madhya Pradesh Government for conversion of Kalda Tribal Sub-Plan into Micro Project for quick economic progress of Tribals.	Shri Dal Chander Jain		
10.	Need for early completion of deplastering work of Jagannath Temple to save it from further deterioration.	Smt. Jayanti Patnaik	9-11-87	0 8
11.	Need for early payment of D.A. instalment to Central Government employees.	Shri Harish Rawat		
12.	Need to declare Bangalore city as a national city.	Smt. Basavarajeshwari		
13.	Need for early installation of a T.V. Relay Centre at Amalapuram in Andhra Pradesh.	Shri A. J.V.B. Maheswara Rao		
14.	Need to excavate the places of archaeological importance in Bihar particularly Manjhi, Chitrard and Chechar.	Shri Ram Bahadur Singh		

1	2	3	4	5
				H. M.
15.	Need for close monitoring by the union government so as to ensure proper distribution of drought relief assistance in Karnataka.	Shri H.N. Nanje Gowda		
16.	Need to send experts to conduct research on the disease damaging the betel leaf crop in Balasore district of Orissa.	Shri Chintamani Jena		
17.	Need to assist the State Government of Orissa financially for tribal development projects in Kahipur Block of Koraput.	Shri K. Pradhani		
18.	Need to take necessary measures to check the spread of Jharkhand movement in Ranchi and Chhotanagpur areas of Bihar.	Shri Anadi Charan Das		
19.	Need to take necessary measures for encouraging study of Sanskrit language in Punjab.	Shri Uma Kant Mishra	10-11-87	0 12
20.	Need to take expert advice of botanists while planting trees to avoid harmful effect of trees.	Dr. Chandra Shekhar Tripathi		
21.	Steps to control floods in North Bihar to save it from yearly devastation.	Shri Ram Bhagat Paswan		
22.	Need to direct the Bihar State Government to take steps to rehabilitate the Harijan and backward class people of Jehanabad Parliamentary Constituency in Bihar who have been rendered homeless in recent floods.	Shri Ramashray Prasad Singh		

1	2	3	4	5
				H. M.
23.	Need to reduce the delay in clearance of out-station cheques by Banks.	Shri R. Anna Nambi		
24.	Need for immediate Constitution of Statutory Development Board for Vidarbha region of Maharashtra.	Shri Banwaji Lal Purohit		
25.	Need to check the production and sale of fake medicines.	Shri Manku Ram Sodi		
26.	Need to set up Second Bench of Allahabad High Court at Agra as recommended by the Jaswant Singh Commission.	Shri Ganga Ram		
27.	Need for action to recover the difference between the price of certain bulk drugs allowed in the formulations and actual purchase of those drugs from the companies to whom notices were issued under the Drugs Price Control Order, 1979.	Shri Raj Kumar Rai	11-11-87	0 11
28.	Need to increase the age limit for appearing in Civil Services examinations from 26 years to 28 years.	Shri K.J. Abbasi		
29.	Need for early completion of irrigation projects in Orissa to meet the needs of the farmers and to solve drinking water problem particularly in Ganjam district.	Shri Somnath Rath		

1	2	3	4	5
				H. M.
30.	Need to reconsider the decision to close down the Government of India Stationery Depot at Calcutta and its branches at New Delhi, Bombay and Madras.	Shri Somnath Chatterjee		
31.	Need for laying a natural gas pipe line in Assam.	Shri Muhi Ram Saikia		
32.	Need to exercise check on prices of essential commodities and ensure their availability.	Shri Jagannath Patnaik		
33.	Need to amend the Cinematograph Act to ensure production and exhibition of quality films.	Shri Mullappally Ramachandran		
34.	Need to formulate schemes to conserve the water of Chombal river for irrigation and power generation.	Shri Shanti Dhariwal	12-11-87	0 8
35.	Need for immediate repairs of the railway track damaged by recent floods in Mithila region of Bihar.	Dr. G.S. Rajhans		
36.	Need to issue directions to all State Governments to nationalise passenger road transport.	Shri Shantaram Naik		
37.	Need to provide adequate funds for early completion of Jankhapura-Bansbani Railway Line in Orissa.	Shri Brāja Mohan Mohanty		

1	2	3	4	5
				H. M.
38.	Need to take effective steps to solve the problems faced by handloom weavers adversely affected by the new textile policy.	Shri Madan Pandey		
39.	Need to give direction to the Electronics Corporation of India to start production of colour TV, VCR's., and VCPs. at its Tirupati (Andhra Pradesh) unit.	Dr. Chinta Mohan		
40.	Need to withdraw the recent notifications which have taken away the concessions of excise duty given to small scale units.	Shri V.S. Krishna Iyer		
41.	Need to provide more funds sums for the on-going Irrigation projects in Orissa.	Shri Braja Mohan Mohanty		
42.	Need to set up industries in Mithila region to solve the unemployment problem.	Dr. G.S. Rajhans		
43.	Need to review the orders regarding application of F.R. 127 for calculation of the amount of non-returnable contribution for the upgradation of EDBO/EDSO to departmental sub-Post Office.	Prof. Narain Chand Parashar	16-11-87	0 12
44.	Need to have a time-bound programme for providing drinking water to all the villages in the country.	Shri S.B. Sidnal		

1	2	3	4	5
				H. M.
45.	Need to utilise the services of retired/retiring medical practitioners to meet the shortage of doctors in rural areas,	Shri Satyendra Narayan Sinha		
46.	Need to set up a TV transmitter at Ramagundam in Karimnagar, Andhra Pradesh,	Shri G. Bhoopathy		
47.	Need to amend Andhra Pradesh Education Order, 1974 and Andhra Pradesh Public Employment Order, 1975 to give proper representation to the people of Telengana.	Shri C. Janga Reddy		
48.	Need to allot more power to Goa from Kaiga Atomic Power Station.	Shri Shantaram Naik		
49.	Need to take steps for social integration.	Shri Anadi Charan Das		
50.	Need to direct the Government of Madhya Pradesh to fill up the vacant posts of doctors in Tribal areas of the State.	Shri Manku Ram Sodi		
51.	Need to pay interim relief to the workers of BALCO in Korba.	Dr. Prabhat Kumar Mishra		
52.	Need to take relief measures for farmers of Delhi affected by drought.	Shri Bharat Singh	18-11-87	0 11
53.	Need to sanction immediately a containerised telephone exchange for Kasargod district in Kerala.	Shri I. Rama Rai		

1	2	3	4	5
				H. M.
54.	Need for central help to ensure early completion of a memorial to commemorate movement against untouchability and for the human rights to the down-trodden at Vaikom (Kerala).	Shri Suresh Kurup		
55.	Need to purchase cloth required by Government organisations from State Apex Societies and Khadi Board.	Shri P. Kolandaivelu		
56.	Need for the Central Government to take over the scheme of drinking water supply to Nandgaon (Nasik district).	Shri Sitaram Sayaji Bhoje		
57.	Need for early clearance to the Sidhmukh and Nohar Canal Projects of Rajasthan pending with Central Water Commission.	Shri Birbal		
58.	Need to look into the problems of weavers and the irregularities in supply of yarn and sale of Janata cloth in Bihar.	Shri Abdul Hannan Ansari	19-11-87	0 17
59.	Need to beautify the Bakhira lake in Khalilabad Parliamentary constituency with a view to promoting tourism.	Dr. Chander Shekhar Tripathi		
60.	Need to take relief measures for the people affected by recent snowfall in Zaskar sub-division of Kargil district and Ling-shed area of Leh district in Jammu and Kashmir.	Shri P. Namgyal		

1	2	3	4	5
				H. M.
61.	Need to pay immediately the 'interim Relief' to the staff and workers of I.D.P.L.	Shri Madan Pandey		
62.	Need for more stringent measures to stop smuggling in the country.	Shri Bhattam Sriramamurty		
63.	Need to provide more funds to the State Government of Uttar Pradesh to meet the situation created by drought.	Shri Mohd. Mahfooz Ali Khan		
64.	Need for steps to remove the apprehensions of the people regarding biological warfare and joining Paris Convention in view of Indo-US Vaccine Pact.	Shri Aziz Qureshi		
65.	Need for live telecast of the Car festival in Puri.	Shri Somnath Rath		
66.	Agitation by Purbanchaliya Rail Karmi Sanstha for revocation of punitive action against certain railway employees.	Shri Bhadreswar Tanti		
67.	Need to provide financial assistance to the State Government of Bihar for converting kucha roads in to all weather pucca roads in Mithila region of North Bihar.	Dr. G.S. Rajhans		
68.	Need to provide daily flight from Jeypore to Bhubaneshwar or Hyderabad via Visakhapatnam.	Shri K. Pradhani		
69.	Need to set up industrial Units in Cannanore (Kerala) based on clay.	Shri Mullappally Ramachandran	23-11-87	0 12

1	2	3	5	5
				H. M.
70.	Need to lease natural resources on cooperative basis to SC and ST population of Madhya Pradesh for their development.	Shri Kamodi Lal Jatav		
71.	Need to review the drug policy.	Prof. Saif-ud-Din Soz		
72.	Need to evolve a common policy to stop exploitation of fishermen.	Dr. (Smt.) Phulrenu Guha		
73.	Need to link Jharsuguda (Orissa) in the programme of extension of Vayudoot Services.	Shri Sriballav Panigrahi		
74.	Need to review the policy of mass industrialisation in Orissa in view of a study conducted under the auspices of IDBI.	Shri Basudeb Acharia		
75.	Need to set up rubber based industries in Kanyakumari.	Shri N. Dennis		
76.	Need to reduce the air fare by Air India in the Gulf-sector.	Shri V.S. Vijayaraghavan		
77.	Need to provide financial assistance for desilting Chilka lake of Orissa and developing of as a tourist centre.	Shri Braja Mohan Mohanty		
78.	Need to fill up all the vacancies reserved for Ex-servicemen particularly in B.S.P. by amending the rules suitably.	Shri Ajay Mushbran		

1	2	3	4	5
				H. M.
79.	Need to increase the assistance to Orissa in view of recent damage by cyclone and rains.	Shri Jagannath Patnaik		
80.	Need to sanction special <i>ad hoc</i> grants for the development of Konkan region of Maharashtra.	Shri Husain Dalwai		
81.	Need to convert the existing unmanned railway crossing gate at Jatla-kanupur village in Nellore district of Andhra Pradesh into a manned level crossing.	Shri P. Panchalaiah	24-11-87	0 11
82.	Need to complete the Gerukamukh Project to control floods and supply power to Assam.	Shri Gokul Saikia		
83.	Need to set up a high powered Committee to make constructive and practical suggestions regarding child labour.	Shri Ganga Ram		
84.	Need to fix the price of Aminophyllin and Theophyllin medicines and to recover the extra money charged by the companies.	Dr. Chandra Shekhar Tripathi		
85.	Need for the Central Government to meet the entire cost of dredging in Paradip port.	Shri Lakshman Malik		
86.	Need to open a Central School at BHEL, Bhopal.	Shri K.N. Pradhan	25-11-87	0 10
87.	Need to fix norms for utilising funds, available for 'maintenance' of irrigation dams.	Shri Jujhar Singh		

1	2	3	4	5
				H. M.
88.	Need to set up 100 MW thermal plant near Cochin refinery to meet the acute power shortage in Kerala.	Shri Thampan Thomas		
89.	Need to reconsider the cess of 3.5 per cent on FOB prices of Pepper.	Shri K. Mohan Das		
90.	Need to absorb the loaders-cum-packers earlier working with Air Freight (P) Ltd., in International Airports Authority of India.	Smt. Vyjayanthi-mala Bali		
91.	Need to declare the road between Nasirabad and Mhow as a National Highway.	Shri Balkavi Bairagi		
92.	Need to direct the Government of Madhya Pradesh to ensure appointment of teachers in all schools in the backward areas of the State inhabited by Tribals, Harijans etc.	Dr. Prabhat Kumar Mishra		
93.	Need to remove discrimination in regard to the supply of power to certain companies in Karnataka.	Shri Keshorao Pardhi		
94.	Need to allocate improved oilseeds to Central Organisation for Oil Industries at the same rate as to Vanaspati industry to enable it to maintain the prices of edible oil at reasonable level	Shri Chintamani Jena	26-11-87	0 11

1	2	3	4	5
				H. M.
95.	Need to have steamer service throughout the year from Calcutta to Karimganj to overcome the seasonal scarcity of essential commodities in Tripura, Mizoram, Cachar and Karimganj districts of Assam and Western part of Manipur.	Shri Sudarsan Das		
96.	Need to set up a TV relay station at Chittoor in Andhra Pradesh.	Smt. N.P. Jhansi Lakshmi		
97.	Need to appoint a Judge of the Supreme Court to resolve the Maharashtra-Karnataka boundary dispute.	Dr. Datta Samant		
98.	Need to enquire into the non-payment of compensation under the Crop Insurance Scheme to the tribal farmers in Maharashtra.	Shri Uttam Rathod		
99.	Need to stop the flow of contaminated water into the Ganga in Kanpur.	Shri Jagdish Awasthi		
100.	Need for expansion of integrated Child Development Projects of Orissa.	Smt. Jayanti Patnaik		
101.	Need to establish an independent IAS cadre for Goa State.	Shri Shantaram Naik		
102.	Need to instal a T.V. tower in Balrampur, Gonda, Uttar Pradesh.	Shri Deep Narain Ban Mahant		

1	2	3	4	5
				H. M.
103.	Need to provide necessary facilities to the people engaged in carpet making in Mirzapur and Bhadoi areas of Uttar Pradesh so as to augment production.	Shri Umakant Mishra		
104.	Need to withdraw orders banning booking to and unloading of goods on Railway stations situated at a distance of 25 km. from the transshipment points on various Zonal Railways.	Shri Chintamani Jena	1-12-87	0
105.	Need to clear the dues by the National Federation of Industrial Cooperatives Ltd. to the different handloom societies.	Shri Saifuddin Choudhury		
106.	Need to assess the damage caused by floods in Brahmaputra and its tributaries in Assam and draw up short/long term schemes to rehabilitate the affected people.	Shri Abdul Hamid		
107.	Need to declare birthday of Netaji Subhash Chandra Bose as a 'national holiday'.	Kum. Mamata Banerjee		
108.	Need to take steps to check environmental pollution in Kota Rajasthan.	Shri Jujhar Singh		
109.	Need to declare Baan and Fatehabad tehsils of Agra and Shikohabad tehsil of Mainpuri district infested by dacoits as backward areas.	Shri Ganga Ram		

1	2	3	4	5
				H. M.
110.	Need to provide fodder and other assistance to the drought affected people of Bikaner.	Chowdhry Manphool Singh		
111.	Need for efforts for peace in West Asia.	Shri Aziz Qureshi		
112.	Need to give incentives to the cotton growers of Maharashtra State.	Smt. Usha Choudhury	2-12-87	0 13
113.	Need to connect National Highway No. 5 with National Highway No. 4 by constructing road from Nayudupet to Chittoor.	Dr. Chinta Mohan		
114.	Need to provide speedy relief to the victims of November, 1984 riots.	Shri Balwant Singh Ramoawalia		
115.	Need to fix responsibility for steep increase in the prices of cough syrups.	Shri Raj Kumar Rai		
116.	Need to clear the proposal of Government of Maharashtra for nationalisation of Shreeniwas Cotton Mills, Bombay.	Shri Sharad Dighe		
117.	Need to provide a Railway line between Sahajwan and Utrola in Uttar Pradesh in the Eighth Five Year Plan.	Dr. Chander Shekhar Tripathi		
118.	Need to remove the pumps installed in Sarhind Feeder canal to enable Rajasthan to get its full share of water.	Shri Birbal		

1	2	3	4	5
				H. M.
119.	Need to fix responsibility for the decision to de-control the price of vitamin bulk drugs which has led to steep increase in the prices of Vitamin formulations.	Shri Manvendra Singh		
120.	Need to allot the work of SYL Canal to a Central Agency to complete the project within a reasonable time.	Shri Ram Narain Singh		
121.	Need to direct the Government of Rajasthan to complete the projects for supply of water to Jodhpur City on a war-footing.	Shri Ashok Gehlot	3-12-87	0 10
122.	Need to expedite the maintenance and conservation work of the ancient temples located at Puri.	Shri Anandi Charan Das		
123.	Need to stop exploitation of farmers by the DDA and to set up a Parliamentary Committee to evaluate its performance.	Shri Ram Bhagat Paswan		
124.	Need for early clearance to Bakreswar Thermal Project in the State sector.	Shri Gadadhar Saha		
125.	Need to take measures to protect the interest of arecanut growers of Kerala and Karnataka.	Shri I. Rama Rai		
126.	Need to reconsider the decision to allot the plot meant for a garden in a residential area of Bombay to the Helicopter Corporation of India.	Shri Hussain Dalwai		

1	2	3	4	5
				H. M.
127.	Need to ensure social security in old age by introducing national pension plan.	Shri Satyendra Narain Sinha		
128.	Need to reorient the functioning of the Ministry of Welfare.	Shri Jujhar Singh		
129.	Need for rapid industrialisation of backward districts of eastern Uttar Pradesh, particularly Gorakhpur division.	Shri Madan Pandey		
130.	Need to provide broad gauge line from Tirupathi to Katpadi via Pakala.	Smt. N.P. Jhansi Lakshmi		
131.	Need to fix the price of oil seeds in accordance with the percentage of oil content therein.	Shri K.M.R. Janarthanan		
132.	Need to give Hill Compensatory Allowance to all Government employees irrespective of altitude.	Prof. Narain Chand Parashar		
133.	Need to formulate Schemes to check environmental pollution in Agra and Ferozabad.	Shri Ganga Ram		
134.	Need to construct a railway bridge over Saryu river at Tanda-Kalwari ghat.	Shri R.P. Suman		
135.	Need to take necessary measures to solve the unemployment problem in the country.	Kum. Mamta Banerjee	8-12-87	0 9
136.	Need to restart Chilhati Cement Factory, Bilaspur.	Dr. Prabhat Kumar Mishra		

1	2	3	4	5
				H. M.
137.	Need to implement the schemes for rural electrification in Ganjam district of Orissa.	Shri Somnath Rath		
138.	Need to introduce a direct train from Bangalore to Eastern Uttar Pradesh and Bihar via Gorakhpur-Lucknow.	Shri V.S. Krishna Iyer		
139.	Need to set up T.V. relay Centre at Sapshringi and Ankai areas of Nasik district, in Maharashtra.	Shri S.S. Bhoye		
140.	Need to recognise the Degrees issued by the Medical Colleges of Nigeria.	Shri Suresh Kurup		
141.	Need to introduce a direct fast train between Kanpur and Delhi.	Shri Jagdish Awasthi		
142.	Need for early clearance to Gajner lift irrigation project submitted by Rajasthan Government.	Chaudhari Manphool Singh		
143.	Need to provide adequate financial assistance to meet the situation caused by drought in Muzaffar Nagar, Uttar Pradesh.	Chaudhary Akhtar Hasan	9-12-87	0 13
144.	Need to declare Rajasthan State Highway No. 17 as National Highway.	Shri Shanti Dhariwal		
145.	Need to open L.P.G. agencies in Gonda and other Tehsil headquarters.	Shri Deep Narain Ban Mahant		

1	2	3	4	5
				H. M.
146.	Need to provide deep drilling rigs for providing drinking water in drought affected districts of Bhind and Datia in Madhya Pradesh.	Shri Krishna Singh		
147.	Need to provide reservation for fishermen's children for training in the Central Institute of Fisheries and Engineering Training Centre at Visakhapatnam.	Shri Gopal Krishna Thota		
148.	Need for central legislation to control and regulate the sale, possession and export of sandalwood oil.	Shri P. Kolandaivelu		
149.	Need to take necessary measures to safeguard the interests of small handloom weavers.	Shri Raj Kumar Rai		
150.	Need to probe into the illegal felling of <i>Sagwan</i> trees in Nandanban forest of Maharashtra.	Shri Manik Rao H. Gavit		
151.	Need to check the increasing trend of consumption of drugs and liquor.	Shri Sriballav Panigrahi		
152.	Need to provide a statutory basis to the "Loan Melas" scheme.	Shri Shantaram Naik		
153.	Need to provide adequate financial assistance for proper maintenance of residential schools for tribal students in Chhotanagpur and Santhal Pargana of Bihar.	Shri Yogeshwar Prasad Yogesh		11-12-87 0 14

1	2	3	4	5
				H. M.
154.	Need to provide basic amenities to the slum dwellers in Delhi.	Shri Anadi Charan Das		
155.	Need to provide more facilities at Paradeep Port to increase export of iron ore from Orissa.	Smt. Jayanti Patnaik		
156.	Need to remove corruption so as to lift the poor people above the poverty line.	Shri Ramashray Prasad Singh		
157.	Need to grant the status of a University to Jamia Milia.	Shri Jitendra Prasad		
158.	Need to establish a tourist centre at Sewan-Gopal Ganj in Bihar.	Shri Kali Prasad Pandey		
159.	Need to review the priority allocation of seats in Indian Airlines Services operating in Ladakh Sector.	Shri P. Namgyal		
160.	Need to provide more funds for Operation Flood for Bhandara district, Maharashtra.	Shri Keshorao Pardhi		
161.	Need to reconsider the proposal of inter-transfer of certain villages of Uttar Pradesh and Madhya Pradesh.	Shrimati Vidyawati Chaturvedi	14-12-87	0 13
162.	Need to allocate funds on priority basis to irrigation schemes for Chhota Nagpur region of Bihar.	Shri Yogeshwar Prasad Yogesh		
163.	Need to accord early sanction for the establishment of an export processing zone at Chandaka near Bhubaneswar (Orissa).	Smt. Jayanti Patnaik		

1	2	3	4	5
				H. M.
164.	Need to develop Hope Island and Pichikala Lanka in East Godavari district as tourist spots.	Shri Sri Hari Ra c		
165.	Need to develop a National Park in Vijaipur-Karhal in Chambal region of Madhya Pradesh.	Shri Kammodilal Jatav		
166.	Need to restrict the import of edible oil to safeguard the interests of Cotton growers.	Shri Kadambur M.R. Janarthnan		
167.	Need to abolish Sales Tax and Octroi Tax immediately.	Shri Sriballav Panigrahi		
168.	Need to allocate Separate funds to tackle the water scarcity problem in hilly regions of Uttar Pradesh.	Shri Harish Rawat		
169.	Need to convert the existing MG line between Shahganj-Ballia into a broad gauge line.	Shri Raj Kumar Rai		
170.	Need to pay interim relief to workers of public sector units of West Bengal.	Shri Basudeb Acharia		
171.	Need for Special allocation of funds in Union Budget for Telergana region.	Shri C. Janga Reddy		
172.	Need to develop Chitrikoot and Mahiyar as tourist centres.	Shri Aziz Qureshi	15-12-87	0 20
173.	Need to open Kendriya Vidyalaya in Etah, Uttar Pradesh.	Shri Mohd. Mahfooz Ali Khan		

1	2	3	4	5
				H. M
174.	Need to abandone the move to start casinos in hotels to attract foreign tourists.	Shri Ram Pujan Patel		
175.	Need to provide more financial assistance to the Government of Rajasthan to meet the worst drought in the State.	Shri Virdhi Chander Jain		
176.	Need to provide a halt of Konark Express at Kespur railway station in Ganjam district of Orissa.	Shri Somnath Rath		
177.	Need to provide electricity to all villages of Khalilabad Parliamentary constituency.	Dr. Chandra Shekhar Tripathi		
178.	Need to provide additional financial assistance to the Government of Himachal Pradesh to enable it to tide over its financial difficulties.	Shri K.D. Sultanpuri		

**(b) Position Regarding Receipt of Replies from Ministers
concerned as on 31.1.1988**

Total number of matters raised	Progress of replies sent to the Members and copies thereof endorsed to Lok Sabha Secretariat	Percentage of replies sent to the Members by the Ministers
1	2	3
First Session		
<i>(15th January, 1985 to 30th January, 1985)</i>		
61	60	98.3
Second Session		
<i>(13th March, 1985 to 20th May, 1985)</i>		
351	339	96.5
Third Session		
<i>(23rd July, 1985 to 29th August, 1985)</i>		
158	149	94.3
Fourth Session		
<i>(18th November, 1985 to 20th December, 1985)</i>		
150	141	94
Fifth Session		
<i>(20th February, 1986 to 8th May, 1986)</i>		
330	280	84.8
Sixth Session		
<i>(17th July 1986 to 22nd August, 1986)</i>		
149	121	81.2
Seventh Session		
<i>(4th November, 1986 to 9th December, 1986)</i>		
178	143	80.3
(Eighth Session (Part I)		
<i>(23rd February, 1987 to 12th May 1987)</i>		
341	275	80.6
Eighth Session Part II		
<i>(27th July, 1987 to 28th August, 1987)</i>		
147	90	61.2
Ninth Session		
<i>(6th November, 1987 to 15th December 1987)</i>		
178	77	43.3

19. STATEMENT SHOWING TIME TAKEN ON VARIOUS KINDS OF BUSINESS

Business	Time taken		Percentage to the total time taken
	H	M	
BILLS			
(a) Government Bills	*42	58	24.3
(b) Private Members' Bills	7	01	4.0
BUDGET			
General Budget	6	51	3.9
CALLING ATTENTION NOTICES (RULE 197)	3	42	2.1
DISCUSSIONS			
(a) Half-an Hour Discussions (Rule 55)	4	32	2.6
(b) Short Duration Discussions (Rule 193)	44	46	25.4
MATTERS UNDER RULE 377	3	59	2.3
MOTIONS			
(a) Motion under rule 191	0	44	0.4
(b) Motion of No-Confidence (Rule 198)	12	45	7.0
QUESTIONS	25	10	14.3
RESOLUTIONS			
(a) Statutory Resolutions	*4	54	2.8
(b) Private Members' Resolutions	3	55	2.2
STATEMENTS (Rule 372)	2	37	1.5
OTHER MATTERS such as Oath or Affirmation Papers laid on the Table, Obituary Referen- ces, Questions of Privilege, Points of Order, Personal Explanations etc.	12	43	7.2
	176	37	100.0

*Joint Discussion took place on certain Statutory Resolutions [*vide* Statement No. 16(i), Sl. Nos. 2 and 3] and Motions for consideration of the connected Government Bills [*vide* statement No. 2(i), Sl. Nos. 3 and 20]. Time taken on joint discussion has been shown under Government Bills.